

O.I.H.

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 3120
TO BE ANSWERED ON MARCH 12, 2020
REGULARISATION OF UNAUTHORISED COLONIES IN DELHI**

NO. 3120. SHRI AJAY KUMAR MISRA TENI:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government has fixed any time limit to regularise the unauthorised colonies in National Capital, Delhi and to provide them ownership right; and**
- (b) if so, the details thereof and if not, the reasons therefor?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS**

(SHRI HARDEEP SINGH PURI)

(a)&(b): The Government of India has launched a scheme named Prime Minister- Unauthorised Colonies in Delhi Awas Adhikar Yojna (PM-UDAY) for conferring ownership rights to the residents of 1,731 unauthorised colonies in Delhi. The scheme is a voluntary one. Residents of unauthorised colonies have to apply for ownership rights on public user interface of the PM-UDAY e-Portal. Ownership right is to be given within 180 days from the date of application.
